नकदी फसल उत्पादन करने वाले किसानों को स्थिति का संबंध है, मैं मंत्री जी से निवेदन करना चाहता हं कि क्या प्रणव बाब ने कभी उस इलाके में जाकर ग्रंपनी ग्रांखों से देखा है। अब किसान की खेती पुरी की पुरी मर जाती है, कीड़ों के प्रकोष से सारी बोटी मार दी जाती है तथा उनकी पुंजी समाप्त हो जाती है और फिर उनको उस गई हुई पूंजी के ऊपर हो खैती करनी पड़ती है। मंत्री जी तो यहां ग्रांकडे निकाल कर हिसाब-किताब कर देंगे, मेरा कहना यह है कि यह ऐसे चलने बाला नहीं है। इसलिए मैं मांग यह करूंगा कि यदि जिसानों के हित की आप रक्षा करना चहिते हैं तो ग्राप यह भी याद कर लें कि दिनों-दिन कपास को खेती कम होती जाएगी ग्रीर एक दिन ऐसा होगा जब काड़ा मिलों का दूसरे देशों मे संगाए गए इतिम धार्गे पर निर्भर करना होगा। इस तरह से आप हिन्दस्तान के नंगे अरीरों को नहीं ढक प एंगे। में एक बार फिर आपसे निवेदन करुंगा कि द्वाप इतिम ध में को विदेशों से मंगाना बन्द करें और हिन्द्रस्तान के किसानों को ज्यादा पैसा दें जिसमें वे कपास की खेती यादा कर सकें।

SHRI PRANA3 KUMAR MUKHER-JEE; I do agre with Mr. Kulkarni that we must have a balanced policy in which the i)terest₃ of various sectors are protect d and serious distortions in the ecor amy do not take place. And, in fact, thi; is our effort, and we try to do so. That is why I mentioned that the scheme was extended and the performance of he scheme will be reviewed and ove the period of years distortions whic lave taken place will bave to be rec ifisd. The job of the public sector gencies or cooperative agencies is not, JS: to earn commission but to ensure tl at growers do not have to sell their i rolucts at throw-away

prices and at the same time the consuming unit_s get raw materials supply-steadily. At the proper tim_e W_e will review and take stock of the situation.

In regard to the other points which he has mentioned, they only strengthen my argument and I am not going to make any comment on it.

Sir, in regard to the points which Mr. Yadav has .mentioned, there is a consumer preference for the man-made fibres. But still in our textile policy we want to see that cotton plays a most dominant role. That is why you are finding that we are, by and large, consuming about 76 to 78 lakh bales of cotton every year in that sector and we are restricting the import of man-made fibre. But the point made by him about the man-made fibre in this country will also be taken care of. But, ! at the same time, we shall have to keep in mind that if a consumer finds that man-made fabric becomes cheaper and durable, naturally he will have an option for it. So we have to keep the argument on this side also in mind.

In regard to the representations of growers in the Agricultural Prices Commission, this subject has been discussed a number of t'mes, and if the hon. Member wants, he can give his suggestion to the Agricultural Ministry.

STATEMENT BY MINISTER

Recognition of Law Commission

MR. DEPUTY CHAIRMAN: Special Mentions will be taken up after lunch. Now there are two statements. Statement by Minister.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Sir, honourable Members have from time to time made enquiries about the working of the

[Shri P. Shiv Shankar]

Law Commission and its reconstitu-tion. Government shares their anxiety that the Law Commission should be an effective instrument of law reform and improvement in judicial administration.

- 2. With this end in view, the Govern ment have reconstituted the Law Com mission consisting of the following Members.
- 2.1 Shri K. K. Mathew, retired Judge of the Supreme Court has consented to b_e the Chairman of the Commission.
- 2.2. The following have agreed to serve as Members:
 - (1) Shhri Nasirullah Beg, retired Chief Justice, Allahabad High Court; and
 - (2) Shri J. P- Chaturvedi, retired Judge, Allahabad High Court.
- 2.3. Shri V. V. Vaze has been ap pointee as Member-Secretary of the Law Commission.
- 3. In order to enable the Commission to deal effectively with specialised problems, whenever necessary, one or more part-time Members would also be appointed to the Commission depending upon the nature of the tofiic which has been taken up by the Commission for its consideration.
- 4. The Commission would start functioning with effect from 14th December, 1981.
- 5. The terms of reference of the Commission have also been amplified by making it one of the functions of the Commission to recommend to the Government measures for bringing the statute book up-to-date by repealing obsolete laws and enactments or parts thereof which have outlived their uti-

6.1 am separately placing en trie Table of the Hous_e a copy of the terms of reference of the re-constitute-; Law j Commission.

Terms of Reference of Law Commission to be re-constituted from 14.12.1981 to 13.12.1984.

- (1) To keep under review the system of judicial administration to ensure that it is responsive to the reasonable demands of the time $_{\rm s}$ an<j in particular to secure—
 - (a) elimination of delays, speedy clearance of arrear_s and reduction in costs so as to secure quick and economical disposal of case_s without affecting the cardinal principle that decisions should be J^{us}t ^{an}d fair.
 - . (b) Simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operates not as end in itself but as a means of achieving justice.
 - (c) improvement of standards of all concerned with the administration of justice.
- (2) To examine the existing laws light of Directive the Principles of State Policy and to suggest of wavs improvement and reform and also to suggest such legislation as might be I necessarv to implement the Directive Principles and to attain the objectives set out in the preamble to the Constitution.
- (3) To revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inequities.
- (4) To recommend to the Government measure for bringing the statute book up-to-date by repealing absolete laws and enactments or parts thereof which have outlived their utility.
- (5> To consider and to convey to the Government its view_s on any other subject relating to law and judicial administration that may be referred to it.

श्री शिव चन्द्र शा (बिहार): उपसमापति महोदय, मंत्री महोदय ने जो कहा है कि क्रांस्टीट्यूट कर नहे हैं ला कमीशन को ...(ब्यवधान)

श्री हुक्मदेव नारायण यादव (बहार) : मंत्री जी जा रहे हैं।

श्री शिवं चन्द्र ता : मैं क्लैरीफिकेशन पूछ रहा हूं, ग्राप कहां जा रहे हैं।

श्री उपसमापति । जल्दी पुछिये ।

श्री शिव चन्द्र हाः उपसभापति जी, मैं मंत्री महोदय से जानना चाहता हं कि ये जो रीकांस्टीटयुट कर रहे हैं ला कमीजन से समय बढ़ा करके ग्रीर जज वगरह सबको ले रहे हैं। इसमें आपने बताया कि टर्म्स आफ िकरेंस भी एम्प्लीफाईड किये गये हैं कि आब्दोलीट लाज को हटाया जाय इसके लिए वे रिकमेंडेशन न्नापको दें। ये सब बातें हैं। मैं जानना चाहता हं कि ग्राब्सोलीट ला तो दिटिश टाईम से ग्रा रहे हैं, ग्राप हटायेंगे लेकिन ब्राज के संदर्भ में जो हमारा ब्रादर्श है सोगलिज्म का जिसमें कि सब बात ब्रा जाती हैं, ला को बातें उसमें सोशलिज्म के संदर्भ में ग्रापके लीगल कोर्स हों, इसके म्ताल्लिकः भी कमीशन सुझाव देगा, क्या इसके लिए आपने टर्म्स आफ रिफरेंस बनाया है कि नहीं, उसमें जोड़ा है या नहीं। हमारा जो ग्रादर्श है सोशलिज्म का।

श्री हुक्मदेव नारायण यादव: उपसभापति महोदय, मैं केवल दो स्पष्टीकरण सरकार से पुछना चाहुंगा।

पहला कि यह जो विधि आयोग का गठन हुआ है, उस विधि आयोग में जो सदस्य रखे गये हैं क्या उन रायस्यों में कोई हरिजन पिछडे वर्ग का या . . श्री उपसभापति: नाम पढ़े गये हैं ग्रापके सामने ।

श्री हुक्मदेव नारायण यादव : नाम जो आये हैं उन म मैं जानना चाहना हूं कि हिन्जिन, आदिवासी या पिछड़े वर्ग के हैं या नहीं हैं।

श्री उपसभापति : नाम तीनों पढ़ दिये हैं, यह क्यों पूछते हैं। उनको रखिये यह डिमांड करिये।

श्री हुक्मदेव नारायण यादव: मैं इसी लिए प्रश्न कर रहा हूं कि उसमें उनका भी प्रतिनिधित्व सरकार की श्रोर से होना चाहिए ग्रीर बैंसे सदस्य रखे जांय।

दूसरा सरकार सं मैं यह भी जानना चाहंगा कि न्यायपालिका के पूर्वगठन के सवाल पर इस विधि ग्रायोग से सिफारिश सरकार मांगेगी कि नहीं कि न्यायप लिका की बहाली भी जैसे ग्राल इंडिया से म्राल सर्विस कम्प्टीमून होते हैं उसी तुरह से ग्राल जड़ीशियल सर्वित कम्प्टीशन भी हो। मैं एक मिनट ग्रापका समय लेकर खत्म कर द्ंगा। मैंने अपने दर्द की बात ग्रापको सुनाई है कि जो जजों की बहाली होती है उच्च न्यायालयों मे, उसमें जो प्रक्रिया है, उस प्रक्रिया के तहत अगर पटना हाईकोर्ट में 13 जजों की बहाली होनी है तो एक भी पिछड़ा ग्रादिवासी, हरिजन, जज जा ही नहीं सकता, हो ही नहीं सकता। तो विधि ग्रायोग में टर्म्स ग्राफ रिफरेंस में दिया जाय . . . (व्यवधान) 13 में से एक को दिया जायेगा? बहुत दे रहे हैं ? दुनियां यही चलेगी ? तो मैं ब्रापसे प्रार्थना कहंगा कि विधि ब्रायोग में ला मिनिस्टर साहब इसको भी भेंजें और इसमें भी किस तरह से प्रक्रिया में परिवर्तन किया जाय ताकि पिछड़े हरिजन, म्रादिवासी को भी न्यायाधीशों नियुक्ति में पूरा पूरा स्थान सके।

SHRI HAREKRUSHNA MALLICK (Orissa): Sir, I would like the hon. Law Minister to place in the House itself for a very detaile<j discussion the real Terms of Reference so that it may be easy for the Law Commission to respond to the needs of the time

SHRI P. SHIV SHANKAR: Sir, in answer to certain clarifications which have been sought, I can only explain that so far as the terms of reference are concerned, one of the terms of reference which has been inserted is to examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislation as might be necessary to implement the Directive Principles and to attain the objectives set out in the preamble to the Constitution. When I say with reference to the Preamble to the Constitution and the Directive Principles and the laws to conform thereto, it takes care to a great extent the socialistic policies also. This is so far as my friend, Mr. Jha's clarification is concerned.

On **the** clarifications sought by Mr. Yadav, the first question which he asked me is the caste composition. (Interruptions)

SHRI NARASINGHA PRASAD NANDA (Orissa) • There is *no* need to mention about the castes. (Interruptions)

MR. DEPUTY CHAIRMAN: Scheduled Castes and the Backward Classes should be included. That i_s the demand of the Member.

SHRI P. SHIV SHANKAR: When I said composition, I wanted to explain with reference to the question that wag asked; Mr. Nanda should have objected at the time when Mr. Yadav put the question.

Sir, he was particularly concerned about some Harijan Members or the Tribals. I would very much love if some good name_{s a}re passed on to me for consideration.

(Interruptions)

श्री लाडली मोहन निगम (मध्य प्रदेश) : हम इनफार्म कर देंगे।

SHRI P. SHIV SHANKAR: I may assure the Members that if need arises we would expand the Law Commission. In fact, he has also put me the question with reference to the Judges appointed in his High Court. I say, in his High Court, Sir, I have written letters and I have said in this House and outside. Though, of course, there had been some criticism about that, I have written that it should not be Chief Justices difficult for the and State authorities, namely the Chief Ministers and the Governors to pick out in every High Court belonging to minority communities and., backward classes, particularly belonging to the Scheduled Castes and the Scheduled Tribes. (Interruptions). Some reaction from certain chief Justices had been a little unhappy but notwithstanding that I assure this House that on my part I would not leave any stone unturned to see that these classes I would very much are represented and welcome if the hon. Members—this may be a title out of the way, but I would certainly make this request-may be pleased to bring certain proper persons to the notice of the State authorities from whom I am asking recommendations, and they can in fit cases pass on to me also those names, I will consider those cases.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COM-MENCING 7TH DEC. 1981

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): With your permission, Sir, I rise to announce that Government Business in this House during the week' commencing 7th December, 1981, will consist of:—

(1) Further consideration and passing of the Anti-Apartheid (United Nations Convention)